

Bill No. 67 of 2023

**THE JAMMU AND KASHMIR APPROPRIATION
(No. 2) BILL, 2023**

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BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2023-24.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India, in exercise of powers vested under the Jammu and Kashmir Reorganisation Act, 2019 as follows:—

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| 1 | 1. This Act may be called the Jammu and Kashmir Appropriation (No. 2) Act, 2023. | Short title. |
| 5 | 2. From and out of the Consolidated Fund of the Union territory of Jammu and Kashmir, there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of one lakh forty-eight thousand five hundred crore rupees towards defraying the several charges which will come in course of payment during the financial year 2023-24 in respect of the services specified in column 2 of the Schedule. | Issue of Rs. 148500,00,00,000 out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the financial year 2023-24. |
| 10 | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. | Appropriation. |

THE SCHEDULE
(See sections 2 and 3)

1	2	3		
No. of Vote/ Appropriation	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	General Administration Department Revenue	529,18,07,000	31,68,44,000	560,86,51,000
	Capital	163,41,19,000	..	163,41,19,000
2	Home Department Revenue	10314,22,39,000	..	10314,22,39,000
	Capital	799,61,03,000	..	799,61,03,000
3	Planning Department Revenue	134,80,01,000	..	134,80,01,000
	Capital	786,56,80,000	..	786,56,80,000
4	Information Department Revenue	122,04,81,000	..	122,04,81,000
	Capital	100,47,70,000	..	100,47,70,000
5	Mining Department Revenue	78,34,61,000	..	78,34,61,000
	Capital	12,20,00,000	..	12,20,00,000
6	Power Development Department Revenue	4388,24,24,000	..	4388,24,24,000
	Capital	1964,90,03,000	..	1964,90,03,000
7	Education Department Revenue	12000,18,27,000	..	12000,18,27,000
	Capital	792,12,18,000	..	792,12,18,000
8	Finance Department Revenue	13620,83,88,000	9635,18,00,000	23256,01,88,000
	Capital	1021,65,59,000	37978,38,00,000	39000,03,59,000
9	Parliamentary Affairs Department Revenue	58,71,79,000	87,10,000	59,58,89,000
	Capital	4,00,00,000	..	4,00,00,000
10	Law Department Revenue	830,23,02,000	102,35,00,000	932,58,02,000
	Capital	192,00,00,000	..	192,00,00,000
11	Industry and Commerce Department Revenue	347,43,60,000	..	347,43,60,000
	Capital	741,78,54,000	..	741,78,54,000
12	Agriculture Department Revenue	1308,00,78,000	..	1308,00,78,000
	Capital	1953,95,00,000	..	1953,95,00,000
13	Animal/Sheep Husbandry Department Revenue	669,08,18,000	..	669,08,18,000
	Capital	476,43,73,000	..	476,43,73,000
14	Revenue Department Revenue	830,53,54,000	..	830,53,54,000
	Capital	59,50,00,000	..	59,50,00,000
15	Food Civil Supplies and Consumer Affairs Department Revenue	236,20,92,000	..	236,20,92,000
	Capital	390,87,21,000	..	390,87,21,000
16	Public Works Department Revenue	1327,60,32,000	..	1327,60,32,000
	Capital	4062,86,99,000	..	4062,86,99,000
17	Health and Medical Education Department Revenue	6264,74,70,000	..	6264,74,70,000
	Capital	2097,53,11,000	..	2097,53,11,000
18	Social Welfare Department Revenue	3538,71,81,000	..	3538,71,81,000
	Capital	98,92,40,000	..	98,92,40,000
19	Housing and Urban Development Department Revenue	1297,50,60,000	..	1297,50,60,000
	Capital	2928,04,20,000	..	2928,04,20,000
20	Tourism Department Revenue	215,00,08,000	..	215,00,08,000
	Capital	287,32,00,000	..	287,32,00,000
21	Forest Department Revenue	1568,51,97,000	..	1568,51,97,000
	Capital	207,74,52,000	..	207,74,52,000
22	Irrigation Department Revenue	717,57,66,000	..	717,57,66,000
	Capital	1310,50,41,000	..	1310,50,41,000

1	2	3		
No. of Vote/ Appropriation	Services and purposes	Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
23	Public Health Engineering Department Revenue	1838,11,64,000	..	1838,11,64,000
	Capital	5850,00,00,000	..	5850,00,00,000
24	Hospitality and Protocol Department Revenue	239,37,08,000	..	239,37,08,000
	Capital	72,00,00,000	..	72,00,00,000
25	Labour, Stationery and Printing Department Revenue	111,13,22,000	..	111,13,22,000
	Capital	69,00,23,000	..	69,00,23,000
26	Fisheries Department Revenue	111,56,86,000	..	111,56,86,000
	Capital	153,25,78,000	..	153,25,78,000
27	Higher Education Department Revenue	1540,67,76,000	..	1540,67,76,000
	Capital	729,75,00,000	..	729,75,00,000
28	Rural Development Department Revenue	748,33,69,000	..	748,33,69,000
	Capital	4169,26,42,000	..	4169,26,42,000
29	Transport Department Revenue	107,39,02,000	..	107,39,02,000
	Capital	54,39,32,000	..	54,39,32,000
30	Tribal Affairs Department Revenue	121,90,73,000	..	121,90,73,000
	Capital	446,75,59,000	..	446,75,59,000
31	Culture Department Revenue	97,37,65,000	..	97,37,65,000
	Capital	170,07,16,000	..	170,07,16,000
32	Horticulture Department Revenue	161,52,57,000	..	161,52,57,000
	Capital	572,78,73,000	..	572,78,73,000
33	Disaster Management, Relief, Rehabilitation and Reconstruction Department Revenue	1009,82,08,000	..	1009,82,08,000
	Capital	410,67,41,000	..	410,67,41,000
34	Youth Services and Technical Education Department Revenue	669,47,69,000	..	669,47,69,000
	Capital	227,63,14,000	..	227,63,14,000
35	Science and Technology Department Revenue	13,02,12,000	..	13,02,12,000
	Capital	109,85,00,000	..	109,85,00,000
36	Cooperative Department Revenue	71,19,69,000	..	71,19,69,000
	Capital	25,00,00,000	..	25,00,00,000
	TOTAL:	100751,53,46,000	47748,46,54,000	148500,00,00,000

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced in pursuance of Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), S.O.3938(E), dated the 31st day of October, 2019, issued consequent upon the proclamation issued on the 31st day of October, 2019, Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), S.O. 3937(E), dated the 31st day of October, 2019 under section 73 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution and section 74 of the Jammu and Kashmir Reorganisation Act, 2019, to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir of the moneys required to meet the expenditure charged on the Consolidated Fund of Union territory of Jammu and Kashmir and the grants made for expenditure of the Union territory of Jammu and Kashmir (with legislature) for the financial year 2023-24 for the period from 1st day of April, 2023 to 31st day of March, 2024.

NIRMALA SITHARAMAN.

PRESIDENT'S RECOMMENDATION UNDER SECTION 36(1)(C) AND (D), 43(1)
AND 74 OF JAMMU AND KASHMIR REORGANISATION ACT, 2019

[Letter No. 2(22)-B(S)/2022, dated 10th March, 2023 from Smt. Nirmala Sitharaman, Minister of Finance and Corporate Affairs addressed to the Secretary General, Lok Sabha]

The President, having been informed of the subject matter of the Jammu and Kashmir Appropriation (No. 2) Bill, 2023 to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Union Territory of Jammu and Kashmir for the services of the financial year 2023-24, recommends under section 36(1)(c) and (d), 43(1) and 74 of the Jammu and Kashmir Reorganisation Act, 2019, read with articles 239 and 239A of the Constitution, the introduction of the Jammu and Kashmir Appropriation (No. 2) Bill, 2023 in Lok Sabha and also the consideration of the Bill.

LOK SABHA

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BILL

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the Union territory of Jammu and Kashmir for the services of the financial year 2023–24.

(Smt. Nirmala Sitharaman, Minister of Finance)